

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

REGN.NO. OA 951/90

Date of decision: 22-8-90

Kanhaiyalal Har Kishan Das Shah Vs. Administration of Daman & Diu & anr.

Reon.No. OA 950/90

H.N.Shah

Vs. Administration of Daman & Diu & anr.

Reon.No. OA 941/90

Bhikha Bhagwan Makwana

Vs. Administration of Daman & Diu & anr.

Reon. No.OA 915/90

S.N.Vaishya

Vs. Union of India & ors.

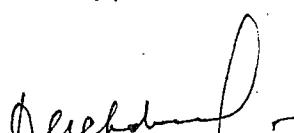
CORAM: HON'BLE MR. P.K.KARTHA, VICE CHAIRMAN(JUDL.)
HON'BLE MR. D.K.CHAKRAVORTY, MEMBER(ADMINISTRATIVE)

For the Applicants Shri S.S.Tiwari, Counsel.

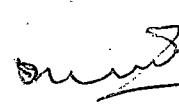
For the Respondents Shri D.K.Sinha, Senior Standing Counsel.

ORDER

Learned counsel of the applicants states that the applicants have received the necessary reliefs from the respondents and, therefore, they do not wish to pursue these applications. In view of this, the Original Applications are dismissed as withdrawn.


(D.K.CHAKRAVORTY)

MEMBER


(P.K.KARTHA)

VICE CHAIRMAN